# GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI, DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION **RAJYA SABHA UNSTARRED QUESTION NO. 81** ANSWERED ON 19.07.2021

## NAGARJUNA SAGAR DAM

### 81 Shri Kanakamedala Ravindra Kumar

Will the Minister of Jal Shakti be pleased to state:

(a) whether Government has taken note of the situation that prevailed/is prevailing at the site of Nagarjuna Sagar Dam, where the two States were/are at loggerhead over their respective rights;

(b) if so, the details thereof;

(c) whether Government has given any instruction to the two State Governments viz., State Governments

of Telangana and Andhra Pradesh in this regard;

(d) if so, the details thereof, and

(e) if not, the reasons therefor?

## ANSWER

# THE MINISTER OF STATE FOR JAL SHAKTI AND TRIBAL AFFAIRS

### (SHRI BISHWESWAR TUDU)

(a) to (e) Hon'ble Chief Minister of Andhra Pradesh in his letter dated 05.07.2021 addressed to the Hon'ble Union Minister of Jal Shakti has mentioned that "the State of Telangana continues to unilaterally operate hydel power generation from Nagarjunasagar Project without placing indent before KRMB and in violation of the protocol for water drawals".

The Krishna River Management Board (KRMB) vide its letter dated 15.07.2021 has requested the Telangana State GENCO authorities to stop further release of water through Srisailam Dam (Left Power House), Nagarjuna Sagar Dam and Pulichintala Project, as it is agreed that quantum of water drawn for power generation purpose is incidental to irrigation and drinking water needs.

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